

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

O.A. No.310/01337/2019

Dated 23rd Wednesday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

Vinodha S,
D/o. Sukumaren Nair,
Vaisakh,
17/195, Pampachaikaraikade,
Vendalicode,
Kanyakumari District- 629 161.

... Applicant

By Advocate M/s. T.K. Sarvanan

Vs

1. The Union of India rep. by
The Chief Post Master General,
Tamil Nadu Circle,
Anna Salai,
Chennai- 600 002;
2. The Sr. Superintendent of Post Offices,
Kanyakumari Division,
Nagercoil-629001;
3. The Assistant Superintendent of Post Offices,
Kanyakumari Division,
Nagercoil- 629 001.

... Respondents

By Advocate : Mr. M. Kishore Kumar

ORAL ORDER
(Hon'ble Mr. P. Madhavan, Member(J))

OA has been filed by the applicant seeking the following relief:-

- "1. To consider the applicant's representation dated 05.03.2019;
2. To order that the applicant is to be treated as appointed notionally from the date of the order of the Hon'ble Tribunal in OA No. 504/2003 dated 17.11.2003 and to direct the respondents to pay the consequential benefits."
2. When the matter is taken up, Learned counsel for the applicant submits that applicant has made a representation, Annexure-A/9, dated 5.3.2019 with regard to his grievance which is still pending with the authorities. Learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to consider and dispose of his pending representation dated 5.3.2019, Annexure -A9 within a stipulated time by passing a speaking order.
3. Mr. M. Kishore Kumar, Learned Standing Counsel takes notice for the respondents has no objection for disposal of the pending representation.
4. In view of the limited submission made, we are of the view that OA could be disposed of at admission stage by directing the respondents to consider and dispose of the pending representation of the applicant Annexure-A/9, dated 05.03.2019 in the light of relevant rules and regulations by passing a speaking order within a period of six months from the date of receipt of copy of the order.
5. OA is disposed of accordingly with the above observation. No costs.

(T. Jacob)
Member(A)

(P. Madhavan)
Member(J)

23.10.2019

asvs